

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
ORIGINAL APPLICATION NO. 04/2026

IN THE MATTER OF:

MILIND THAKRE

.....APPLICANT

VERSUS

STATE OF MADHYA PRADESH &ORS.

.....RESPONDENTS

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Date: 23.02.2026
Place: Bhopal

Submitted by MPPCB: -
through Counsel



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Email: parul.bhadoria04@gmail.com

Joint Committee Inspection Report

To be submitted before

THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL

In the matter of

ORIGINAL APPLICATION No. 04/2026 (CZ)

Milind Thakre

VS

State of Madhya Pradesh & Ors



Dates of inspection: - 03.02.2026

Members of the Committee: -

- 1. One representative of the collector, Balaghat (M.P.)**
- 2. One representative of the State Pollution Control Board (M.P.)**

JOINT COMMITTEE INSPECTION REPORT

1. The Hon'ble National Green Tribunal, Central Bench, Bhopal issued following directives on dated 12.01.2026 in the matter of O.A. No. 04/2026 (CZ), *Milind Thakre vs. State of Madhya Pradesh & Others*: -

“1. The grievance of the Applicant is against the proprietor of Harsh Industries and Rice Mill situated at Village- Tekri, Tehsil- Balaghat, District-Balaghat, (M.P), as the operation of the said firm causing irreparable damages to the surrounding ecology and environment. The proprietor of the Harsh Industries established a rice mill adjacent to state highway at village- Tekri and for sake of establishing the rice mill caused substantial damages and loss to the surrounding ecology and environment such as unauthorized cutting of trees, illegal excavation of land for levelling the ground for establishing the rice mill, damaging the reserve forest on the government land which ultimately caused loss to the wild life. It is stated that the waste material generated due to operation of the rice mill polluting the nearby flowing river originated from Gangulpura Dam and Respondent No. 4 also dumped the waste material in the river which is obstructing the natural flow of the river. The Rice Mill Unit of Respondent No.4 is operating close and adjacent to the state highway and the dust produced during the milling process cause discomfort to the highway passers.

2. It is further argued that the Respondent No.4 has failed to obtain or comply with mandatory Environmental Clearances, Consents, and safeguards under the Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981, rendering the operation of the rice mill illegal and unsustainable in law.

7. We also deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of: -

- (i) One Representative from the Collector, Balaghat, (M.P.), and*
- (ii) One Representative from the Member Secretary, Madhya Pradesh Pollution Control Board, (M.P.)*

8. The Committee is directed to visit the site and submit the factual and action taken report within four weeks. The State PCB will be the Nodal Agency for coordination and logistic support.”

The copy of the order dated 12.01.2026 is enclosed as **Annexure-1.**

2. In compliance with the above directions given by the Hon’ble NGT (CZ) in the matter of O.A. 04/2026 dated 12.02.2026, the committee comprising of the following nominated members was constituted.

S. No.	Name of Department	Name of Committee Member
1.	Representative of the Collector, Balaghat (M.P.)	Shri Gopal Soni Sub-Divisional Officer (Revenue) District Balaghat
2.	Representative of State PCB, (M.P.)	Shri K.P. Soni Regional Officer, MPPCB ,Jabalpur RO

The copy of nomination letters is enclosed as **ANNEXURE-2.**

3. The MPPCB and SDO (Revenue) District Balaghat, being the Nodal Agencies in this matter, coordinated with all the concerned stakeholders including petitioners and scheduled the site visit on dated 03.02.2026. On the day of the site visit, all committee members and other stakeholders were present, including the petitioner. Details of officials and other stakeholders present during the site visit on 03.02.2026 are as follows: -

1. Shri Gopal Soni, Sub-Divisional Officer, District Balaghat
2. Shri K.P. Soni, Regional Officer, RO Jabalpur, M.P.P.C.B. Jabalpur
3. Shri Ayeed Parvez, Engineer, RO Jabalpur, M.P.P.C.B. Jabalpur
4. Shri Avinash Parashar, Halka Patwari, Tehsil & District Balaghat
5. Shri Milind Thakre, Petitioner
6. Shri Rajkumar Kaware, Respondent No. 4

The Panchnama recorded during site inspection dated 03.02.2026 is enclosed as **ANNEXURE-3.**

As the primary concern in this case pertained to illegal excavation by respondents no. 4, as mentioned in the petition. This report, containing factual information and

observations made during the inspection, is being submitted by the joint committee following the field visit conducted on 03.02.2026. The report addresses the concerns raised by the petitioner and includes discussions held with the relevant stakeholders.

- (A) **Basic details of the Unit (Harsh Rice Industry):** - Basic information about Mines and Stone Crusher mentioned in the petitions are tabulated below: -

Basic details of Respondent No.4 (Shri Rajkumar Kaware)		
Harsh Rice Industry		
S. No.	Particulars	Details
1.	Industry Details	Name- Harsh Rice Industry Proprietor- Rajkumar Kaware Validity: Only CTE (consent to establishment only) with outward no. 23794 on 24.03.2024 enclosed as <u>Annexure-4</u> Location: -K.H.No. 148,149, P.H.No.16/39, Village – Tekadi, Post-Dhansua, tehsil&district Balaghat
2.	Environmental Clearance	It Comes under Small scale industry in Green Category Hence EC is not required
3.	Consent from MPPCB	Consent to Establishment: - Yes (Outward no. 23794 on 24.03.2024) enclosed as <u>Annexure-4</u> Consent to Operate :- NO

(B) Specific issues raised in the petition and factual observation: - Specific issues raised in the petition and factual observations recorded during the inspection are tabulated below: -

S.No.	Specific issues raised in the petition	Factual Observations
Respondent No. 4 (Shri Rajkumar Kaware)		
1.	<p>That the Respondent No. 4, namely Harsh Industries and Rice Mill, is operating a rice mill at Village Tekri, Tehsil Balaghat, District Balaghat, in gross violation of environmental norms, statutory regulations, and established environmental safeguards. It is pertinent to state that during the establishment and construction of the said rice mill, the owner caused significant and irreversible damage to the environment by illegally and unauthorizedly extracting soil and other earth material from adjoining and surrounding reserved forest land situated on Government land, specifically recorded under Khasra No. 294.</p>	<p>In response to the allegation that Harsh Industries and Rice Mill (Respondent No. 4) has illegally extracted soil and other earth material from adjoining reserved forest land recorded under Khasra No. 294, the following facts were observed during the Committee inspection: During the site inspection, it was noted that Khasra No. 294 (recorded as मद एवं बड़े झाड़ का जंगल) is situated on the right-hand side of the road when proceeding from Balaghat towards Baihar along State Highway-26 (SH-26) enclosed as <u>Annexure-5</u>. The industrial unit of Respondent No. 4 is located at Khasra Nos. 148 and 149, positioned on the left-hand side of the said road enclosed as <u>Annexure-6</u>. At Khasra No. 294, pond-like water accumulation was observed, along with visible marks indicative of soil</p>

excavation. However, during the course of inspection, no direct evidence, material proof, or identifiable indicators were found to establish that the excavation activity had been carried out by Respondent No. 4. No machinery, transportation evidence, or operational linkage connecting the alleged excavation to the said industry was observed at the time of inspection. Further, upon inquiry with local residents and villagers in the vicinity, none reported witnessing any excavation activity being undertaken at Khasra No. 294 by Respondent No. 4 or its representatives. Additionally, available imagery from Google Earth does not provide a time-series or sufficiently recent visual record to conclusively determine the period or agency responsible for the excavation. Relevant. It is also pertinent to state that no reserved forest area was found adjoining or surrounding the industrial premises of Respondent No. 4 during the inspection. In view of the above, while signs of soil excavation were observed at Khasra No. 294, no

		conclusive evidence was found during the inspection to substantiate the allegation that Respondent No. 4 illegally extracted soil or caused damage to reserved forest land as alleged.
2.	<p>That the land on which the rice mill has been constructed was originally a large natural depression/pothole. For the purpose of levelling and construction of the mill, the said depression was filled with a huge quantity of soil illegally excavated from the adjacent forest land without any permission or clearance from the competent authorities. During the process of such illegal extraction, substantial damage was caused to well-established and flourishing forest trees, resulting in degradation of forest land and loss of green cover. Further, the cavities created due to such illegal excavation have since accumulated water, forming stagnant water bodies resembling ponds,</p>	<p>The Committee submits the following observations based on site inspection and record verification: - At the time of inspection, the rice mill of Harsh Industries and Rice Mill was found to be fully constructed; however, the unit was not operational. Construction of the boundary wall was observed to be in progress. The Committee examined available historical satellite imagery and Google photographs, copies of which are enclosed as Annexure-7. As per the imagery dated May 2023, the land in question appears to have been levelled by that time. Notably, in the same Google image view, cavities and water-filled depressions are clearly visible in the surrounding area. The presence of such cavities and water accumulation in May 2023—at a stage when the industry had not yet been established</p>

	<p>thereby altering the natural topography and creating potential ecological hazards.</p>	<p>or made operational—indicates that the depressions and water-filled cavities pre-existed and were not a consequence of alleged soil extraction undertaken for the construction of the rice mill. Therefore, the visual evidence does not substantiate the Applicant’s allegation that the said cavities were created due to illegal excavation of soil for filling a natural depression at the project site. Based on the inspection findings and available satellite records, no conclusive material was found to support the claim that forest land was illegally excavated for levelling the project site or that the construction activity resulted in damage to established forest trees, degradation of forest land, or alteration of natural topography as alleged.</p>
<p>3.</p>	<p>That the aforesaid illegal acts committed during the establishment of the rice mill have caused remarkable and long-term damage to the physical and biological environment of the forest land and surrounding areas,</p>	<p>With reference to the allegations made by the Applicant regarding unauthorized cutting of trees and illegal extraction of soil resulting in ecological damage, it is respectfully submitted that the said allegations are factually incorrect. During the</p>

including disturbance to natural drainage patterns, soil stability, and local biodiversity. The unauthorized cutting of trees and illegal extraction of soil from the left side of the rice mill has resulted in the destruction of forest habitat used by wild animals, thereby disrupting their natural movement, shelter, and food chain, and causing ecological imbalance in the area.

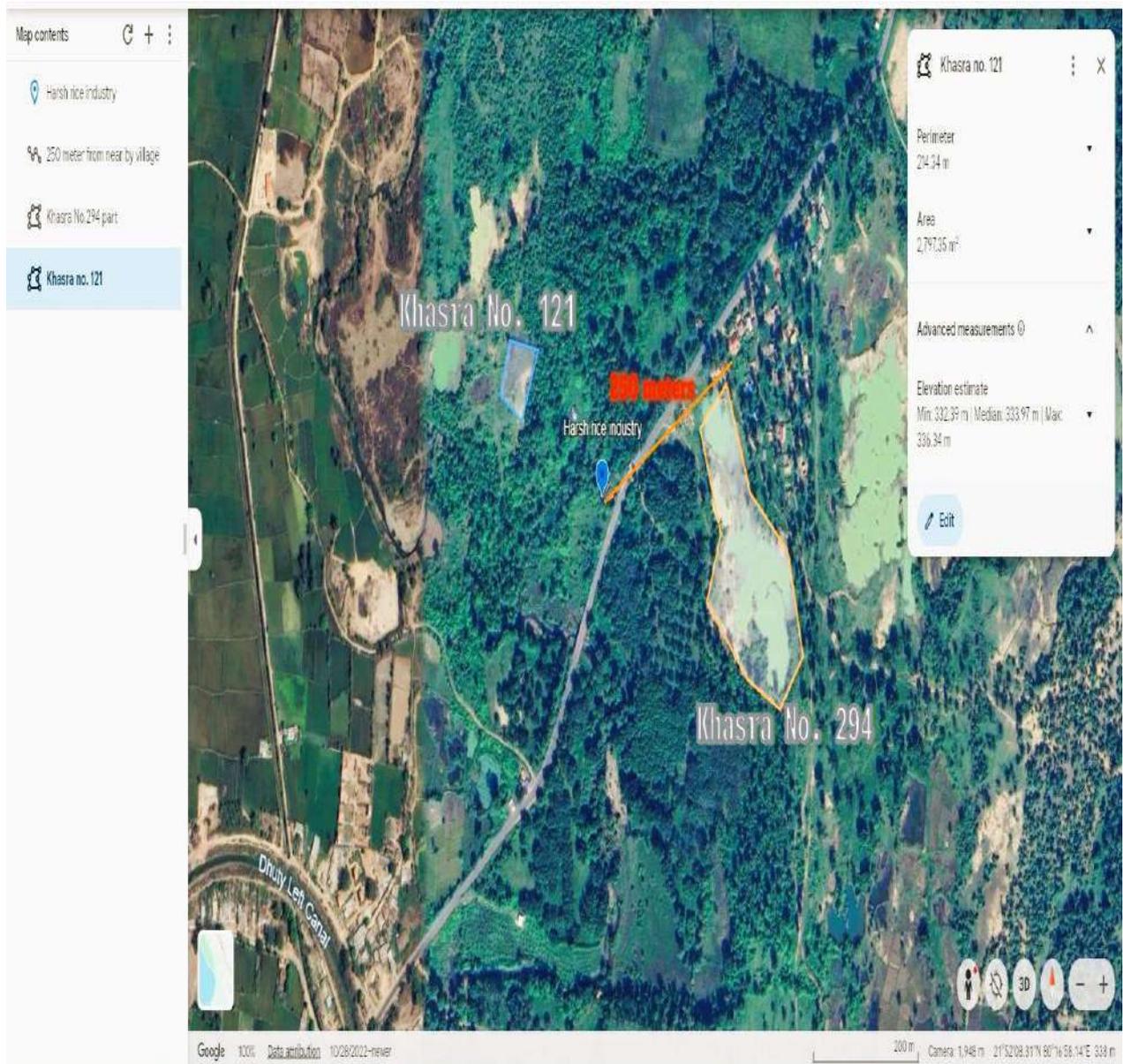
inspection conducted by the duly constituted Committee, it was ascertained that the location referred to by the Applicant pertains specifically to Khasra No. 121, as per the relevant revenue records. The Inspection Committee, after a detailed site visit and verification, categorically observed and recorded in the Panchnama that no evidence of tree cutting, removal of plantation, or illegal soil extraction was found in Khasra No. 121. The Committee further noted that there were no signs of disturbance to forest land, natural drainage, soil stability, or biodiversity at the said location. Therefore, the Applicant's assertion that "remarkable and long-term damage to the physical and biological environment" has occurred is unsubstantiated and not supported by on-site findings. Photographs of Khasra No. 121, taken at the time of inspection, clearly demonstrate the absence of any alleged illegal activity and are enclosed herewith as **Annexure-8** for ready reference.

4.	<p>That the Respondent No. 4 has further dumped the illegally extracted soil as well as waste material generated from the rice mill operations into the river flowing behind the mill, which originates from the Gangulpara Dam. Such acts have led to pollution of the river, adversely affecting water quality, aquatic life, and the natural flow of the river, thereby impacting downstream users and ecosystems. The rice mill has been established and is being operated in close proximity to the State Highway,</p>	<p>During the joint inspection, the Committee respectfully submits that at the time of inspection the rice mill was not operational. No excavation activity was found in progress, and no excavation machinery such as JCBs or earth-moving equipment was present at the site, as evident from the photographs enclosed with the inspection report. Further, no dumping of soil, waste material, or any obstruction was observed in the natural stream (naala) flowing behind the rice mill. The demarcation (Seemankan) of the natural stream was carried out by the Revenue.</p>
5.	<p>That the Respondent No. 4 is a politically influential person and enjoys close associations with political functionaries, and owing to such influence, has been able to exert pressure upon and influence the concerned authorities, thereby preventing lawful action against the illegal and environmentally destructive activities carried out by him for personal gain.</p>	<p>The Committee, within its designated role, refrains from making any comments or judgments regarding the conduct or character of Respondent Nos. 4, as the objective of the inspection were strictly limited to documenting factual observations related to the property in question. Upon review it was found that Industry was not operation at the time of inspection. Industry is located at Khasra No.148 and 149, village, tehsil, district</p>

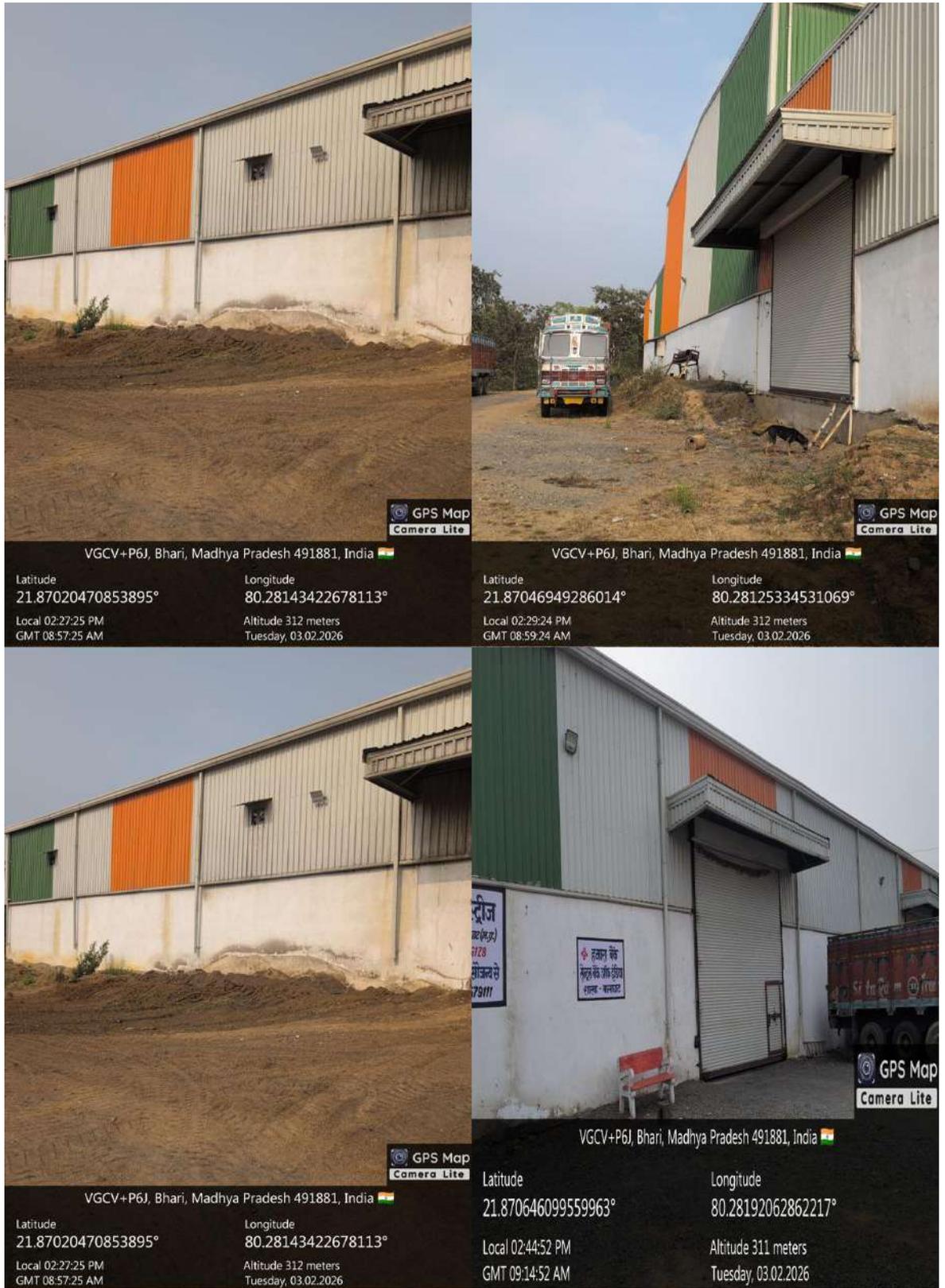
B. Status of Compliance of Environmental Conditions: - The status of compliance of various environmental conditions as observed during site inspection dated 03/02/2026 is as follows: -

Respondent No. 04 (M/s Harsh Rice Industries): - Following are the compliances made by respondent no. 4 Director of Harsh Rice Industry, Shri Rajkumar Kaware: -

- (i) The Rice mill is located approximately 50 meters away from the boundary of State Highway No. 26, with no residential areas within the 250-meter radius.



(ii) The Project Proponent (PP) has installed covered shed as per guidelines of Arwa rice mill of small scale in green category.





VGCV+P6J, Bhari, Madhya Pradesh 491881, India 🇮🇳

Latitude
21.870687631890178°

Longitude
80.28184938244522°

Local 03:42:05 PM
GMT 10:12:05 AM

Altitude 311 meters
Tuesday, 03.02.2026



VGCV+P6J, Bhari, Madhya Pradesh 491881, India 🇮🇳

Latitude
21.870257137343287°

Longitude
80.28144394978881°

Local 02:27:41 PM
GMT 08:57:41 AM

Altitude 312 meters
Tuesday, 03.02.2026



GPS Map
Camera Lite

VGCV+P6J, Bhari, Madhya Pradesh 491881, India 🇮🇳

Latitude
21.87019368633628°

Longitude
80.28143766336143°

Local 02:27:19 PM
GMT 08:57:19 AM

Altitude 312 meters
Tuesday, 03.02.2026



GPS Map
Camera Lite

VGCV+P6J, Bhari, Madhya Pradesh 491881, India 🇮🇳

Latitude
21.87019368633628°

Longitude
80.28143766336143°

Local 02:27:19 PM
GMT 08:57:19 AM

Altitude 312 meters
Tuesday, 03.02.2026

C. Action Taken by the MP PCB: -

- (i) In compliance with the siting criteria guidelines the MP PCB has granted Consent To Establish (CTE) by giving the following condition

“The industry/project has been setup without prior permission of the Board, hence this consent to establish shall not be treated as the certificate of site suitability. The consent to establish/ to this industry/project is granted to bring it in the periphery of water/air act with the various conditions to control the pollution caused by the industry/project. If any complaint or the violation is received against the industry and found correct, this consent shall stand cancelled automatically & the industry shall be closed or shifted to suitable site.”

Further the MP PCB has also stated clearly in the CTE that the industry shall not operate without obtaining CTO, the condition is as follows:

“The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.”

However, it is submitted that the industry is situated as per the sitting criteria of the Industry. The Copy of the CTE granted to the project proponent is filed herewith as **Annexure-4.**

- (ii) The Board has issued a notice to Respondent No. 4, M/s Harsh Rice Industries, vide Notice No. 2138 dated 05.02.2026, for operating the unit without obtaining the requisite Consent to Operate (CTO). Notice is enclosed as **Annexure-11**
- (iii) Upon receiving the reply from Respondent No. 4, the proprietor of M/s Harsh Rice Industries, the Board shall assess the matter and determine the period of

violation committed by the unit, and further action shall be taken accordingly as per rules.

2. Action taken by District Collector Balaghat: -

2.1 After the Committee's inspection, the Sub-Divisional Magistrate (SDM), Balaghat, directed the Deputy Director (Mining), Tehsildar, and other concerned administrative officers of District Balaghat to maintain continuous monitoring and strict vigilance against illegal mining activities, as indications of illegal mining were observed at Khasra No. 294 during the inspection. The copy of letter no. 111 dated 11.02.2026 is enclosed as **Annexure-9**.

- (C) **Recommendation: -** Based on the observations made during the site inspection, the following are recommendations: -
- (i) The project proponent should apply for Consent To Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 should not operate the industry without the grant of CTO by the MP PCB.
 - (ii) Peripheral plantation was seen but the same needs to be further strengthened along the barrier zone for better dust mitigation.
 - (iii) It is recommended that the boundary wall along the entire periphery of the industrial premises be completed at the earliest, and an appropriate and clearly visible display board be installed at the main entrance of the industry.
 - (iv) It is recommended that the loading and unloading area be properly paved with cement concrete (pucca flooring) to minimize and control fugitive dust emissions and to ensure better environmental management at the site.

- (v) It is recommended that thick plantation shall be carried out by the project proponent in the upcoming monsoon season, with special emphasis along the Balaghat-Bailhar Road (SH-26), to minimize environmental impact.
- (vi) The photographs taken during the inspection dated 03.02.2026 are enclosed as Annexure-10.



(K.P. Soni)
Regional Officer
M.P.P.C.B. Jabalpur



(Gopal Soni)
Sub Divisional Officer
(Revenue), District Balaghat

Item No.02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No.04/2026(CZ)

Milind Thakre

Applicant(s)

Vs.

State of Madhya Pradesh & Ors.

Respondent(s)

Date of Hearing: 12.01.2026

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

For Applicant (s):

Mr. Dharamveer Sharma, Adv. with
Mr. Kartikey Bhatia, Adv.

ORDER

1. The grievance of the Applicant is against the proprietor of Harsh Industries and Rice Mill situated at Village- Tekri, Tehsil- Balaghat, District-Balaghat, (M.P), as the operation of the said firm causing irreparable damages to the surrounding ecology and environment. The proprietor of the Harsh Industries established a rice mill adjacent to state highway at village- Tekri and for sake of establishing the rice mill caused substantial damages and loss to the surrounding ecology and environment such as unauthorized cutting of trees, illegal excavation of land for levelling the ground for establishing the rice mill, damaging the reserve forest on the government land which ultimately caused loss to the wild life. It is stated that the waste material generated due to operation of the rice mill polluting the nearby flowing river originated from Gangulpura Dam and the Respondent No. 4 also dumped the waste material in the river which is obstructing the natural flow of the river. The Rice Mill Unit of the Respondent No.4 is operating close and

adjacent to the state highway and the dust produced during the milling process cause discomfort to the highway passers.

2. It is further argued that the Respondent No.4 has failed to obtain or comply with mandatory Environmental Clearances, Consents, and safeguards under the Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981, rendering the operation of the rice mill illegal and unsustainable in law.
3. A substantial issue of environmental has been raised.
4. Issue notice to the Respondents, returnable within four weeks.
5. The Applicant is directed to take necessary steps for service to the Respondent by both ways and also on available email.
6. The Respondents are directed to submit the reply within four weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
7. We also deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
 - (i) One Representative from the Collector, Balaghat, (M.P.), and
 - (iv) One Representative from the Member Secretary, Madhya Pradesh Pollution Control Board, (M.P.)
8. The Committee is directed to visit the site and submit the factual and action taken report within four weeks. The State PCB will be the Nodal Agency for coordination and logistic support.
9. Applicant is further directed to supply the required documents and copy of the application to the Committee and the Respondents within a week and after compliance of service. The Applicant has to submit an affidavit that notices and copy of the application have been served upon the Committee and Respondents.

10. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **25th February, 2026.**

Sheo Kumar Singh, JM

Ishwar Singh, EM

12th January, 2026,
Original Application No.04/2026(CZ)
AK

3/0021/2026-COURT-COLL-BGT

Office of The Sub-Divisional Officer
(Revenue) Balrampur (M.P.)
Receipt No. _____
क्रमांक / 604 / सिविल सूट / 2026
आदेश
23/01/2026

Annexure-2

क्रमांक / 604

/सिविल सूट/2026

बालाघाट दिनांक 23/01/26

माननीय राष्ट्रीय हरित न्यायाधिकरण सेन्ट्रल जोन भोपाल (National Green Tribunal Central Zone Bench Bhopal) मओप्रओ के Original Application No 04/2026 (CZ) श्री मिलिंद ठाकरे विरुद्ध मओप्रओशासन एवं अन्य में पारित आदेश दिनांक 12-01-2026 में दिये गये निर्देश के परिपालन में कलेक्टर जिला बालाघाट के प्रतिनिधि के रूप में अनुविभागीय अधिकारी (राजस्व) बालाघाट को नियुक्त किया जाता है ।

Digitally signed by
MRINAL MEENA
Date: 22-01-2026
18:10:58 (मीना)

कलेक्टर

जिला-बालाघाट

बालाघाट दिनांक 23/01/26

पू० क्रमांक / 604-A /सिविल सूट/2026

प्रतिलिपि :-

- 1 रजिस्ट्रार नेशनल ग्रीन टिब्यूलन सेन्ट्रल जोन बेंच भोपाल की ओर सादर सूचनार्थ ।
- 2 आयुक्त, जबलपुर संभाग जबलपुर की ओर सादर सूचनार्थ संप्रेषित ।
- 3 अधीक्षण यंत्री (विधि) मओप्रओ प्रदुषण नियंत्रण बोर्ड ई-5 अरेरा कालोनी भोपाल की ओर सूचनार्थ ।
- 4 अनुविभागीय अधिकारी (राजस्व) बालाघाट की ओर सूचनार्थ एवं पालनार्थ । आदेश के परिपालन में चार नियत दिनांक के पूर्व रिपोर्ट प्रस्तुत करना सुनिश्चित करें ।
- 5 क्षेत्रीय अधिकारी प्रदुषण नियंत्रण बोर्ड जबलपुर स्कीम नं 05 प्लॉट नम्बर 455 विजय नगर जबलपुर की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु । (topcb-jabalpur@mp.gov.in)
- 6 तहसीलदार बालाघाट की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।

कलेक्टर,

जिला-बालाघाट



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016



Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com

क्रमांक OD-21 /विधि/NGT(CZ)/प्रनिबो/2026

भोपाल, दिनांक 13/01/2026

प्रति

कलेक्टर,
कलेक्टर कार्यालय,
बालाघाट ।

विषय:- माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच द्वारा प्रकरण क्रमांक 04/2026(CZ), (मिलिंद ठाकरे विरुद्ध मध्यप्रदेश शासन व अन्य) के अंतर्गत पारित आदेश दिनांक 12-01-2026 के अनुपालन बावत् ।

....

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच द्वारा प्रकरण क्रमांक 04/2026(CZ), के अन्तर्गत पारित आदेश दिनांक 12-01-2026 का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है:-

"The grievance of the Applicant is against the proprietor of Harsh Industries and Rice Mill situated at Village- Tekri, Tehsil- Balaghat, District-Balaghat, (M.P.), as the operation of the said firm causing irreparable damages to the surrounding ecology and environment. The proprietor of the Harsh Industries established a rice mill adjacent to state highway at village- Tekri and for sake of establishing the rice mill

caused substantial damages and loss to the surrounding ecology and environment such as unauthorized cutting of trees, illegal excavation of land for levelling the ground for establishing the rice mill, damaging the reserve forest on the government land which ultimately caused loss to the wild life. It is stated that the waste material generated due to operation of the rice mill polluting the nearby flowing river originated from Gangulpura Dam and the Respondent No. 4 also dumped the waste material in the river which is obstructing the natural flow of the river. The Rice Mill Unit of the Respondent No.4 is operating close and adjacent to the state highway and the dust produced during the milling process cause discomfort to the highway passers.

We also deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

- (i) One Representative from the Collector, Balaghat, (M.P.), and
- (ii) One Representative from the Member Secretary, Madhya Pradesh Pollution Control Board, (M.P.)

The Committee is directed to visit the site and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.

The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in

List it on 25th March, 2026

माननीय अधिकरण द्वारा उपरोक्तानुसार संयुक्त समिति गठित का गठन कर 4 सप्ताह में एक्शन टेकन रिपोर्ट प्रस्तुत करने के निर्देश दिये हैं ।

Handwritten signature/initials

अतः आपके कार्यालय से एक प्रतिनिधि नामांकित किये जाने का अनुरोध है, ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके। क्षेत्रीय अधिकारी, जबलपुर को बोर्ड की ओर से समिति का सदस्य तथा प्रकरण का प्रभारी अधिकारी नियुक्त किया जाता है। क्षेत्रीय अधिकारी, जबलपुर का माबाईल नम्बर 9425135095 है। प्रकरण की आगामी सुनवाई दिनांक 25-02-2026 को नियत है।

संलग्न:-एनजीटी आदेश ।

सक्षम प्राधिकारी द्वारा अनुमोदित

Digitally Signed by: Manoj Kumar

Mandrai

Date: 13-01-2026

06:27 pm

अधीक्षण यंत्री(विधि)

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल

प्रतिलिपि:-

✓ क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, जबलपुर को निर्देशित किया जाता है कि माननीय अधिकरण द्वारा पारित आदेशानुसार संयुक्त गठित समिति से समन्वय कर निर्धारित समयावधि के 01 सप्ताह पूर्व एक्शन टेकन रिपोर्ट मुख्यालय को प्रस्तुत किया जाना सुनिश्चित करें ।

आज दिनांक 03/02/2026 को मौजा- टेकड़ी, पंचनामा

16/39, शनिमं.- बालाघाट-1, तहसील व जिला- बालाघाट में NGT O.A 4/2026 (CZ) के संचालित प्रकरण में आदेश दिनांक 12/01/2026 के परिप्रेक्ष्य में माननीय NGT द्वारा जचित कमेटी, जिसमें कलेक्टर प्रतिनिधि के रूप में अनुविभागीय अधिकारी (राग) बालाघाट अनुभाग, क्षेत्रीय प्रदूषण नियंत्रण बोर्ड के अधिकारी एवं सहा- अधिकारी की उपस्थिति में स्थल निरीक्षण किया गया। निरीक्षण के दौरान याचिकाकर्ता श्री मिलिन्द डाकटे तथा उद्योग प्रतिनिधि श्री राज कुमार कावरे उपस्थित रहे। मौके पर याचिकाकर्ता के द्वारा याचिका में दर्शाए गए एवं मौके पर बताए गए बिन्दु की जांच की गयी। ग्राम- टेकड़ी की श्रमि ख. नं. 294 मर- बड़े झाड़ का जंगल से मिट्टी का उत्खनन होना बताया गया तथा संबंधित राइसमिल के पश्चिम दिशा में स्थित नाले पर कतिपय तथा राइसमिल की भुसी नाले में जाने का एवं ख. नं. 121 मर- घास श्रमि में फेंके कचरे होने के सम्बंध में बताया गया। याचिकाकर्ता के द्वारा पूर्व में याचिका के साथ संलग्न दस्तावेजों को पर्याप्त बताया है। मौके पर अन्य कोई कतिपय प्रस्तुत नहीं दिए गए। अनावेदक पक्ष से भी मौके पर कोई दस्तावेज प्रस्तुत नहीं दिए गए। खसरा नम्बर 294 में लालाबनुमा संरचना तथा जगह-जगह पर खुदाई के निशान मिले हैं। राइसमिल के पश्चिम दिशा पर स्थित नाले का उपस्थित बालस्व फंदले से प्रारंभिक नाप करने पर कतिपय नहीं पाया गया। राइसमिल के पश्चिम दिशा में गोडउन के निर्गमन द्वार पर भुसा होना पाया गया। शिकायतकर्ता द्वारा उनी भुसे बो नाले में प्रवारित होना बताया है। खसरा नम्बर 121 मर-घास में फेंके कचरे या उसके टूट होना नहीं पाया गया। उक्त श्रमि प्राकृतिक रूप से जल संग्रहण जैसा क्षेत्र पाया गया। याचिकाकर्ता द्वारा अपनी याचिका में संरक्षित वन क्षेत्र का उल्लेख किया गया है। संबंधित राइसमिल से लग्गी कोई भी श्रमि संरक्षित वन क्षेत्र के अंतर्गत नहीं आती है। संबंधित राइसमिल के पश्चिम दिशा में बह रहे नाले में मौके पर कोई अवरोध होना नहीं पाया गया। मौके पर वन्य प्राणी जीवजंतुओं के क्षासीय संकट को लेकर कोई तथ्य नहीं मिले। मौके पर याचिकाकर्ता के द्वारा बताया गया कि संबंधित राइसमिल का क्षेत्र बाउंड्रीवाल से कवर्ड नहीं है। अनावेदक द्वारा बताया गया कि वर्तमान में उन्ही मिल के बाउंड्रीवाल का कार्य प्रगति पर है। मौके पर अनावेदक के द्वारा फेंके कचरे एवं अवैध उत्खनन से इनकार किया।

पंचनामा पढ़कर सुनाया गया तथा खरी पाया गया।

कालावली
 21/01/2026
 03/02/2026
 R.D. MPPCB Jabalpur
 SDO (E) Bst.
 2/02/2026
 मिनिन्द्र डाकटे



Consent Order

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M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur

Tele : 0761-2641780, 2641781
Annexure-4

GREEN-SMALL

CTE-Fresh
Permission to Establishment Only

CONSENT NO: ***

PCB ID: 160660

Outward No: 23794.24/03/2024
NO: /MPPCB/JBP

Consent No: CTE-120341
Dated: 22/03/2024

To,
The Occupier,
M/s. Harsh Rice Industries,
Village - Tekadi, Post - Dhansua, Baihar Road,
Dist : Balaghat,

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Establish Application Receipt No. 1358551 Dt. 11/03/2024 and last communication received on Dt. 07/03/2024

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish upto for setting up of an industrial plant/activities at Village - Tekadi, Post - Dhansua, Baihar Road, District Balaghat

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Khasra No. 148, 149 P.H.No.16/39, Village - Tekadi, Post - Dhansua, Baihar Road, District Balaghat
- b. **The capital investment in lakhs:** Rs. 420
- c. **Product & Production Capacity:**

Product	Qty / year
Arva Rice & Sortex Plant	10906.000 M.T

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

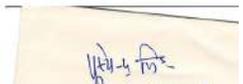
- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Note :-

The industry/project has been set up without prior permission of the Board, hence this consent to establish shall not be treated as the certificate of site suitability. The consent to establish/ to this industry/project is granted to bring it in the periphery of water/air act with the various conditions to control the pollution caused by the industry/project. If any complaint or violation is received against the industry and found correct, this consent shall be cancelled automatically & the industry shall be closed or shifted to suitable site

Signature Not Verified

Digitally Signed by :
PUSPENDRA SINGH, S.E.
Date: 24/03/2024 03:12:43 PM


PUSPENDRA SINGH
Regional Officer



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # LJLO41UWB1



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 0.200 KL/day
2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.600	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.100	0.000	Borewell	Septic Tank
2	Plantation / Horticulture	0.100	0.000	Borewell	plantation

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.



11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

Additional Air condition:- (if any)

:-

1. The Rice mill shall construct boundary wall at least 12 feet height from ground level towards village, residential area and school, prior to commissioning of the rice mill.
2. Rice mill shall installed pneumatic pipe line/ conduit for conveyance of rice husk from milling section to collection room which will be completely covered and attached with air pollution control measures comprised of cyclones and bag filter to prevent the fugitive emission.
3. The rice mill shall carried out loading and transportation activity of rice husk/Bhusi during closing hours of the school. It shall also ensure the Bhusi/Husk collection room will be farthest location from residential area/ School which will be located behind the back site of the rice milling area.
4. Regular cleaning of the premises shall be ensure to keep the housekeeping good to control fugitive emission due to wind blowing and transportation of vehicles



GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

Consent No:CTE-120341



Consent Order

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M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis
17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:- (if any) :-

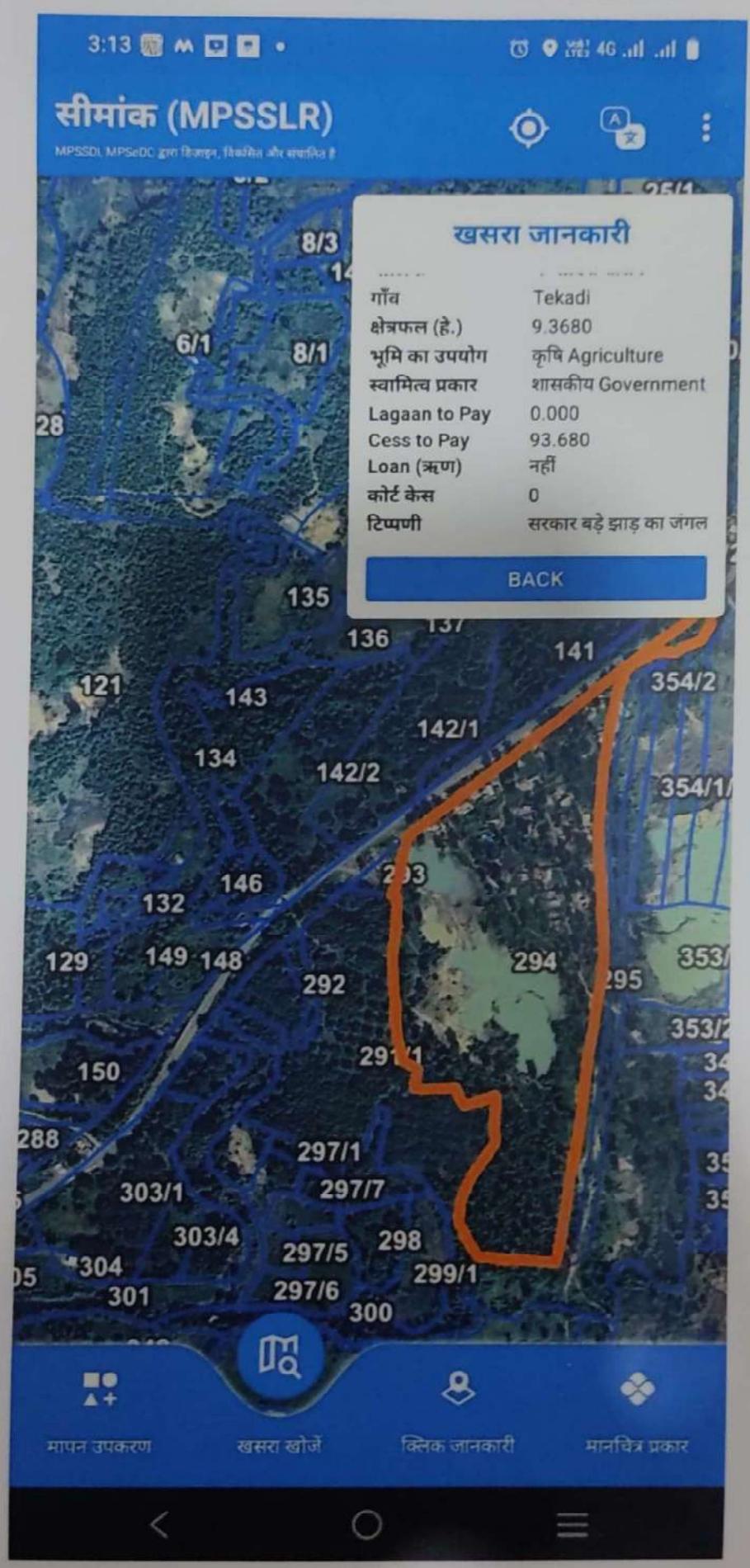
For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # LJLO41UWB1

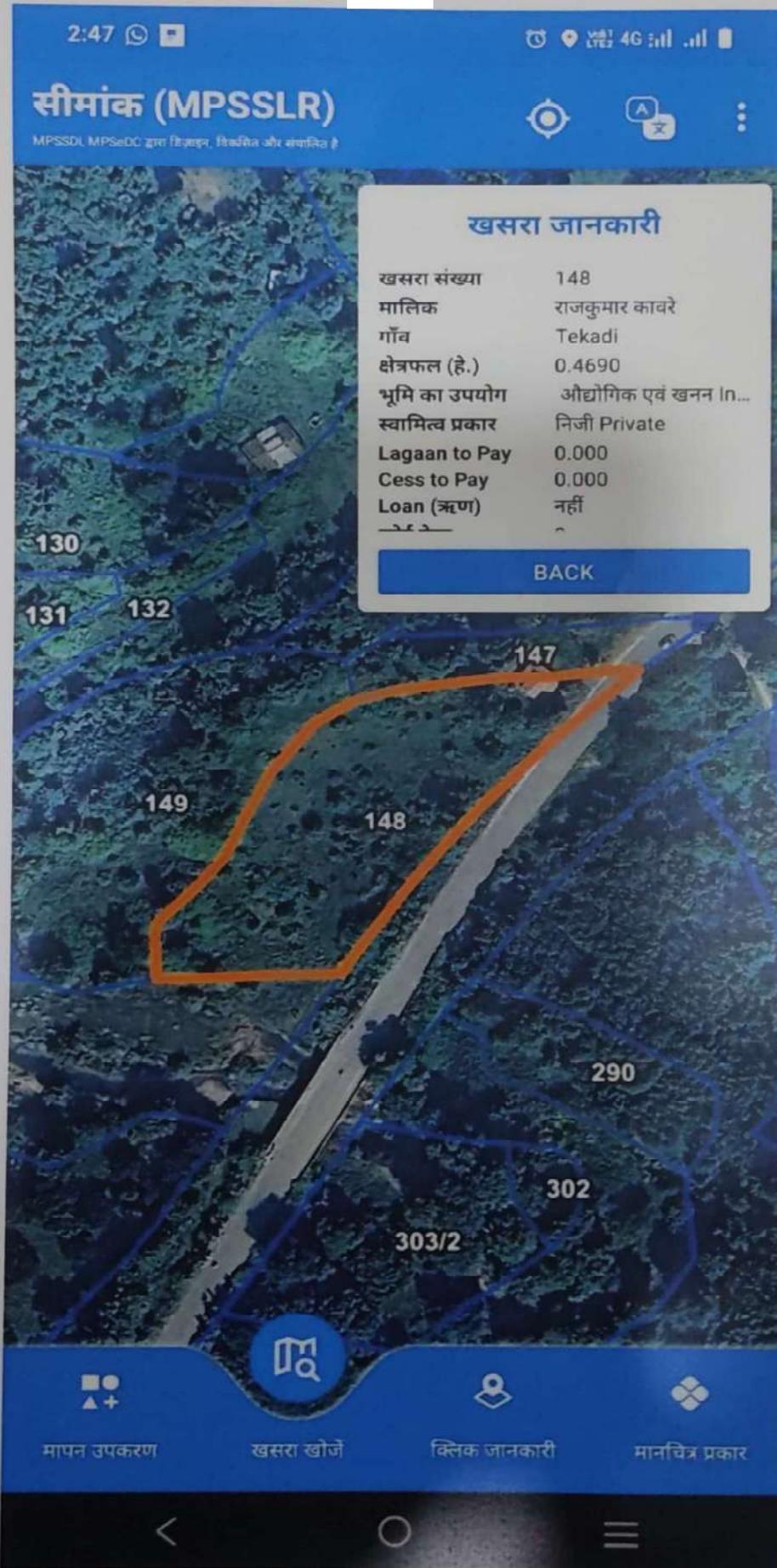
PUSHPENDRA SINGH
Regional Officer

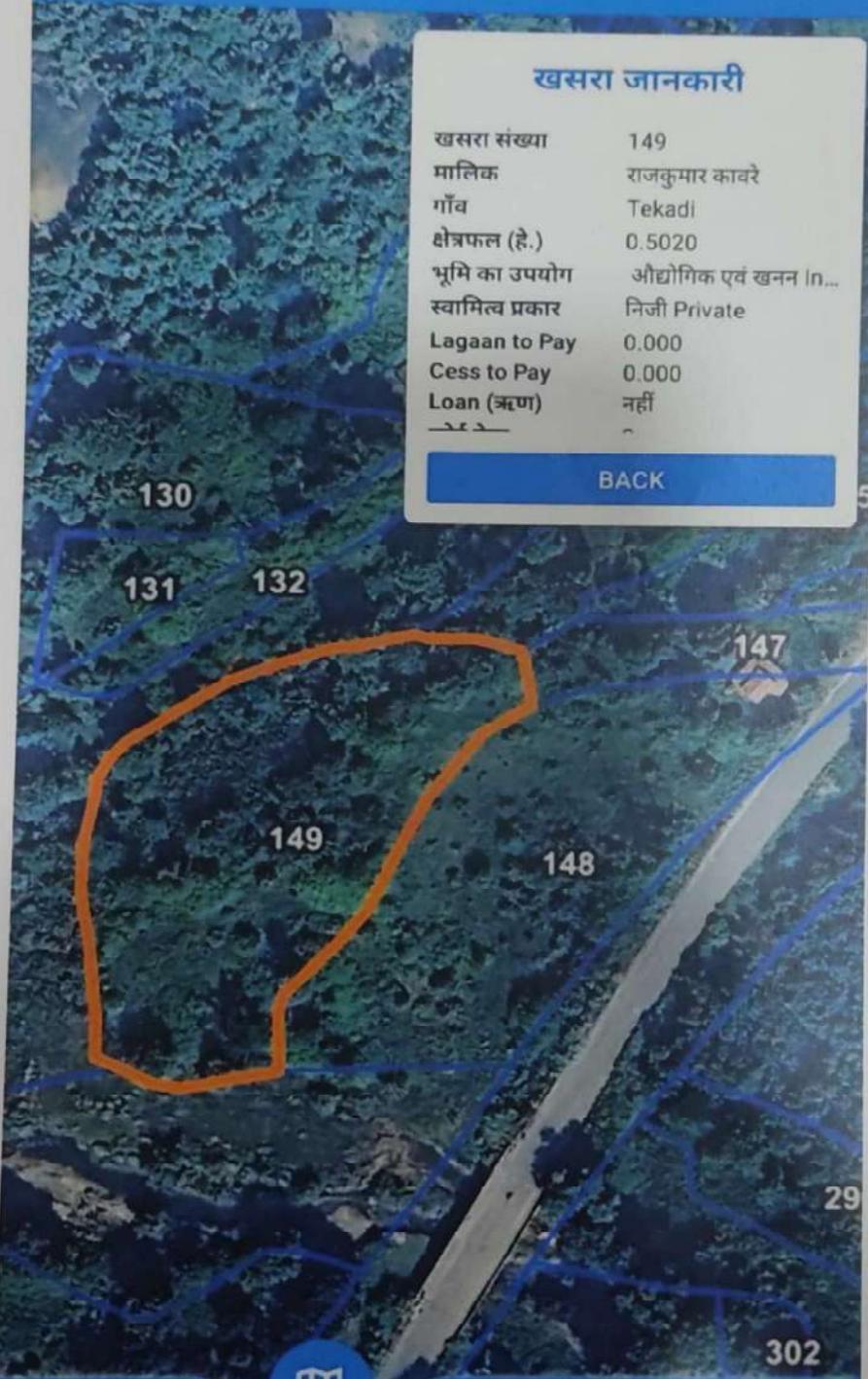
Consent No:CTE-120341



खसरा जानकारी	
गाँव	Tekadi
क्षेत्रफल (हे.)	9.3680
भूमि का उपयोग	कृषि Agriculture
स्वामित्व प्रकार	शासकीय Government
Lagaan to Pay	0.000
Cess to Pay	93.680
Loan (ऋण)	नहीं
कोर्ट केस	0
टिप्पणी	सरकार बड़े झाड़ का जंगल

मापन उपकरण खसरा खोजें क्लिक जानकारी मानचित्र प्रकार





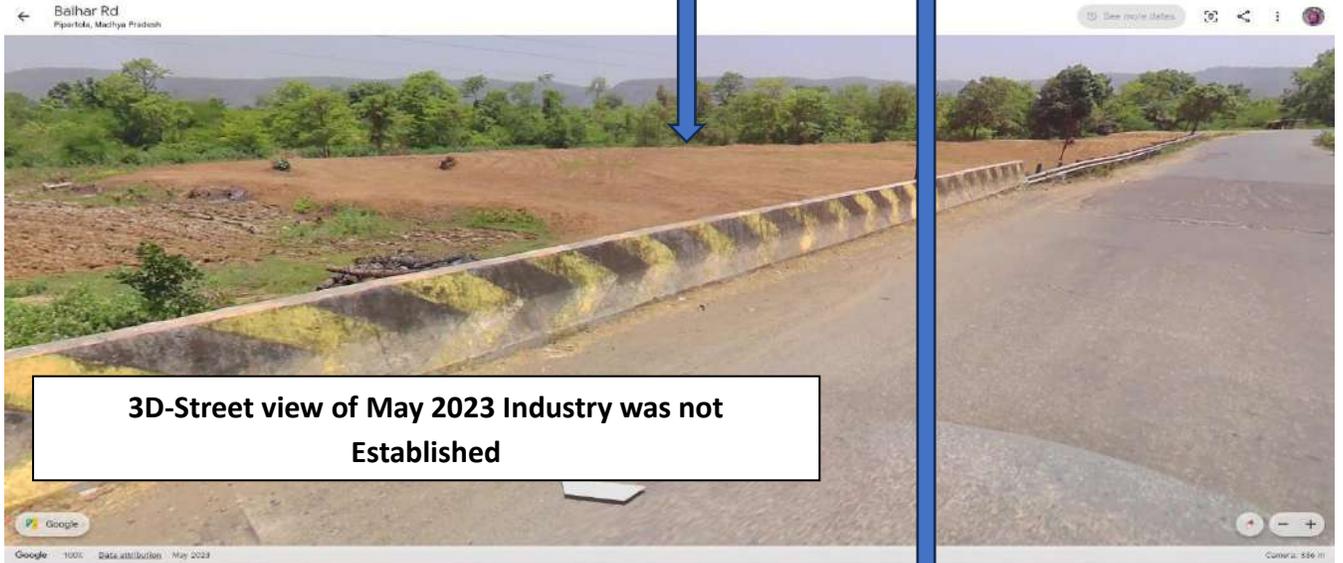
खसरा जानकारी

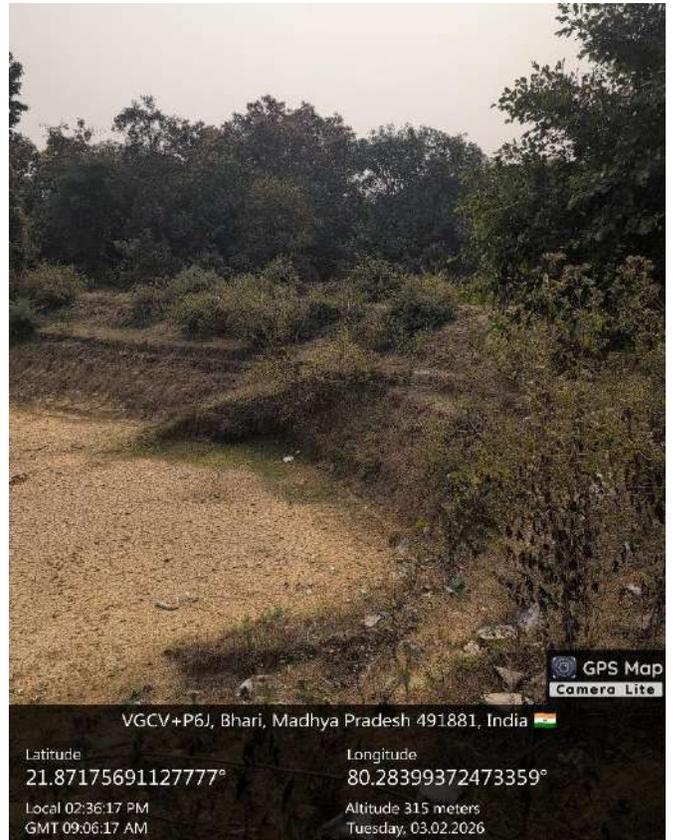
खसरा संख्या	149
मालिक	राजकुमार कावरे
गाँव	Tekadi
क्षेत्रफल (हे.)	0.5020
भूमि का उपयोग	औद्योगिक एवं खनन (n...
स्वामित्व प्रकार	निजी Private
Lagaan to Pay	0.000
Cess to Pay	0.000
Loan (ऋण)	नहीं

[BACK](#)

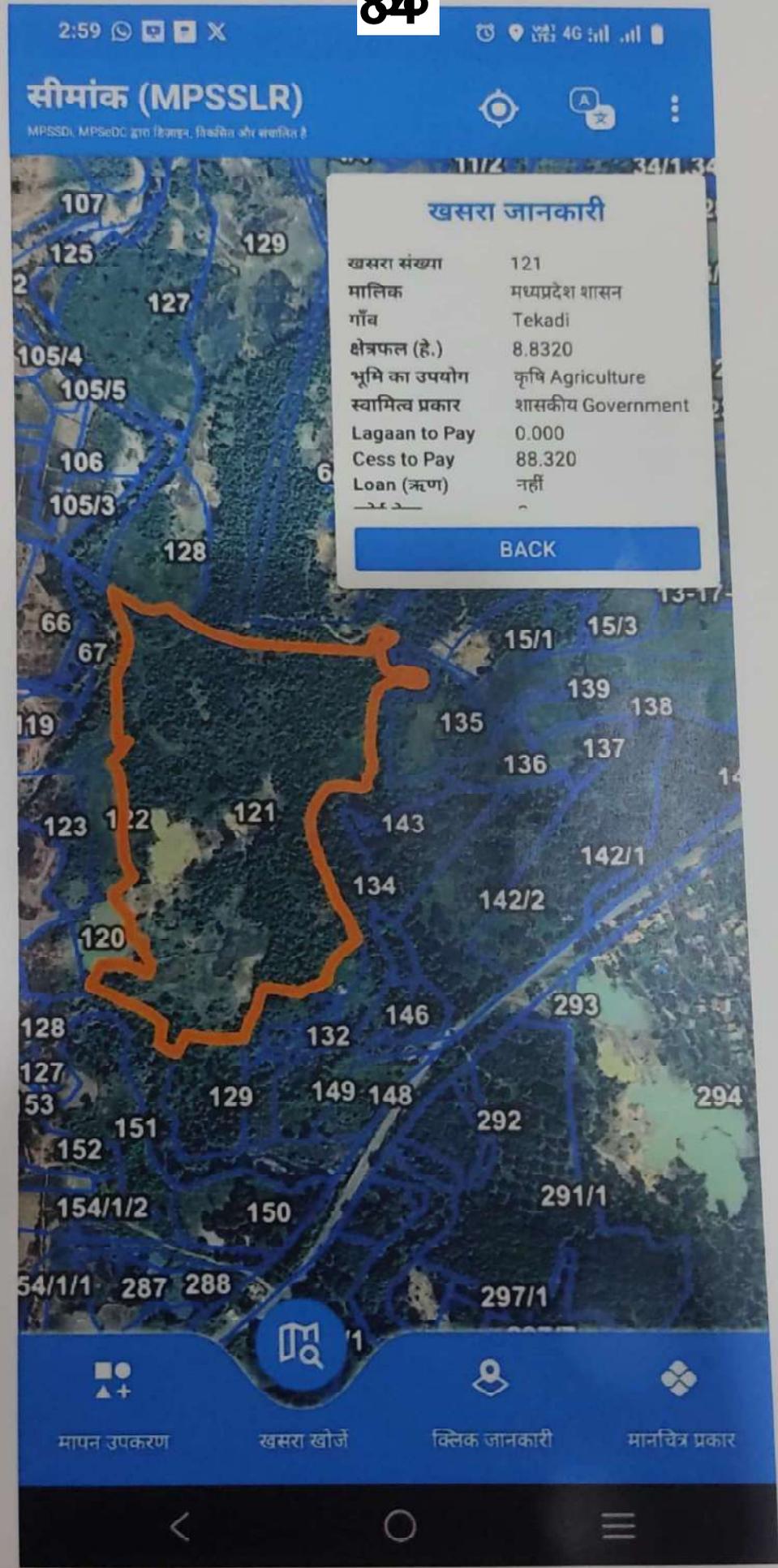


Google Earth View





84B



कार्यालय अनुविभागीय दण्डाधिकारी बालाघाट, जिला बालाघाट म.प्र.

— झापन —

क्रमांक / 111 / अनुमति / 2026
प्रति,

बालाघाट, दिनांक 11/02/2026

उपसंचालक (खनिज),
बालाघाट

तहसीलदार,
बालाघाट

श्री अविनाश पाराशर, पटवारी,
हल्का पटवारी ग्राम टेकाडी

सचिव,
ग्राम पंचायत टेकाडी

विषय :- माननीय राष्ट्रीय हरित न्यायाधिकरण सेन्ट्रल जोन भोपाल मे प्रचलित प्रकरण क्रमांक 04/2026 (CZ) मिलिन्द ठाकरे विरुद्ध म.प्र. शासन एवं अन्य मे पारित आदेश दिनांक 12.01.2026 के अनुपालन मे संयुक्त समिति निरीक्षण प्रतिवेदन दिनांक 03.02.2026 अनुसार प्राप्त तथ्यों के परिप्रेक्ष्य में आवश्यक कार्यवाही हेतु।

—00—

विषयांतर्गत माननीय राष्ट्रीय हरित न्यायाधिकरण सेन्ट्रल जोन भोपाल के आदेश दिनांक 12.01.2026 के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 03.02.2026 को ग्राम टेकाडी स्थित हर्ष राइस इंडस्ट्री एवं आसपास क्षेत्र का स्थल निरीक्षण किया गया जिसमे निरीक्षण के दौरान **खसरा क्रमांक 294 पर उत्खनन के चिन्ह पाए जाने के दृष्टिगत सतत निगरानी सुनिश्चित की जाए।** यदि किसी भी समय अवैध उत्खनन की पुष्टि होती है, तो मध्यप्रदेश गौण खनिज नियमों एवं प्रासंगिक अधिनियमों के अंतर्गत तत्काल प्रकरण पंजीबद्ध कर दंडात्मक कार्यवाही की जाए तथा की गई कार्यवाही से इस कार्यालय को अवगत कराना सुनिश्चित करें।

अनुविभागीय अधिकारी (स.),
अनुविभागीय दण्डाधिकारी
बालाघाट (म.प्र.)

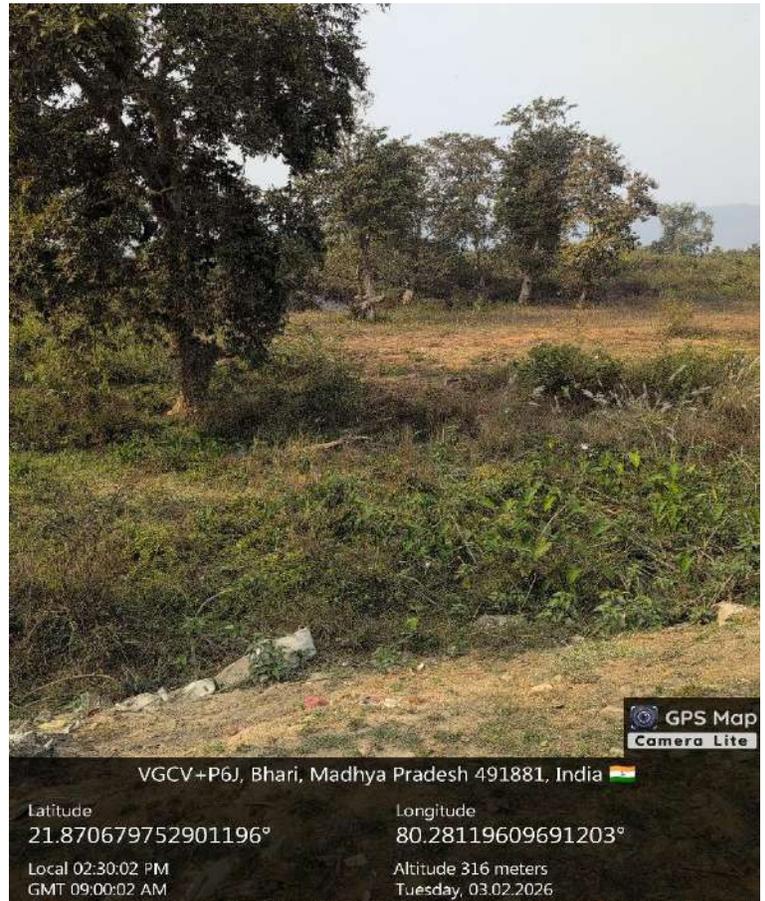
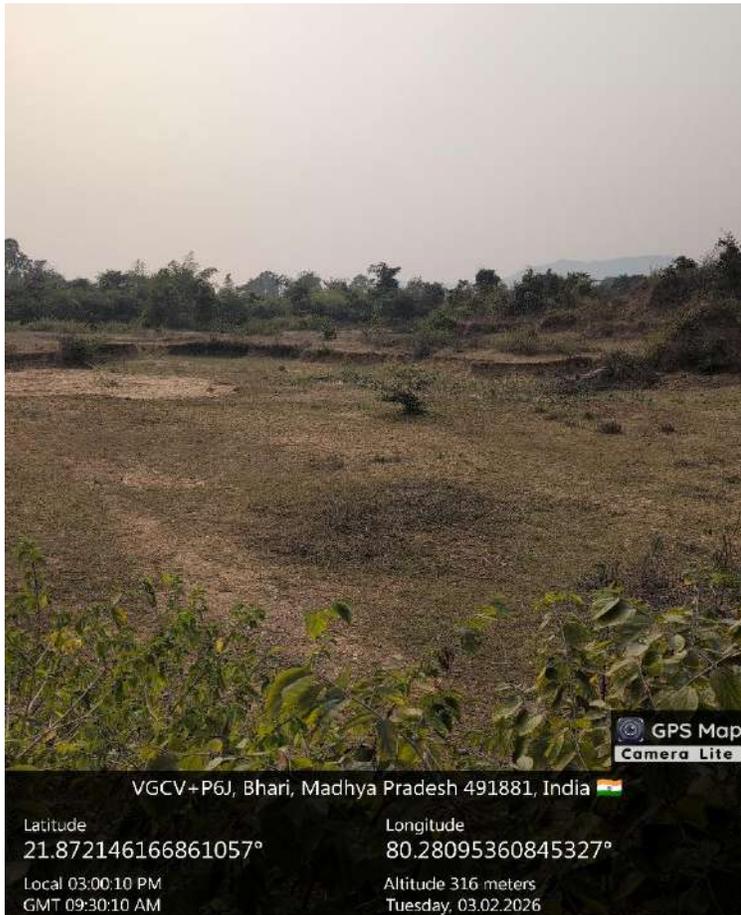
पृ.क्रमांक / 111A / स्टेनो / 2026

बालाघाट, दिनांक 11/02/2026

प्रतिलिपि :- (1) कलेक्टर महोदय बालाघाट की ओर सूचनार्थ सादर संप्रेषित।

(2) क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर की ओर सूचनार्थ।

अनुविभागीय अधिकारी (स.),
अनुविभागीय दण्डाधिकारी
बालाघाट (म.प्र.)





VGCV+P6J, Bhari, Madhya Pradesh 491881, India 🇮🇳
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 Local 02:22:42 PM Altitude 313 meters
 GMT 08:52:42 AM Tuesday, 03.02.2026



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 Local 02:37:34 PM Altitude 315 meters
 GMT 09:07:34 AM Tuesday, 03.02.2026



VGCV+P6J, Bhari, Madhya Pradesh 491881, India 🇮🇳
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 Local 03:42:35 PM Altitude 316 meters
 GMT 10:12:35 AM Tuesday, 03.02.2026



VGCV+P6J, Bhari, Madhya Pradesh 491881, India 🇮🇳
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 GMT 10:12:24 AM Tuesday, 03.02.2026



VGCV+P6J, Bhari, Madhya Pradesh 491881, India 🇮🇳
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 GMT 09:14:52 AM Tuesday, 03.02.2026



क्षेत्रीय कार्यालय,

म.प्र. प्रदूषण नियंत्रण बोर्ड,

स्कीम नं० 5 विजयनगर, जबलपुर-482002

Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

कमांक-2138 /क्षे.का/प्रनिबो/2026,
प्रति,

जबलपुर, दिनांक-05/02/2026

संचालक,
मेसर्स हर्ष राईस इण्डस्ट्रीज,
ग्राम-टेकड़ी, पोस्ट धनसुआ
तहसील एवं जिला बालाघाट (म०प्र०)

विषय- जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33-क एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31-क के तहत कारण बताओ नोटिस।

- संदर्भ-1. माननीय राष्ट्रीय हरित अधिकारण सेन्ट्रल जोनल बेंच भोपाल में प्रचालित प्रकरण कमांक 04/2026 (मिलिन्द ठाकरे विरुद्ध म०प्र० शासन व अन्य) में पारित आदेश दिनांक 12/01/2026.
2. इस कार्यालय द्वारा आपके उद्योग को जारी स्थापना सम्मति आउटवर्ड कमांक 23794 दिनांक 24/03/2024

—00—

उपरोक्त विषय के परिप्रेक्ष्य में क्षेत्रीय कार्यालय म०प्र० प्रदूषण नियंत्रण बोर्ड, जबलपुर द्वारा आपको निम्नलिखित सूचना दी जाती है :-

1. यह कि, म.प्र. प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अंतर्गत किया गया है तथा बोर्ड को जल अधिनियम के साथ-साथ वायु अधिनियम 1981 को राज्य में लागू करने का दायित्व सौंपा गया है।
2. यह कि प्रत्येक उद्योग को स्थापित तथा संचालित करने के पूर्व बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 21 के तहत स्थापना एवं उत्पादन सम्मति प्राप्त करना अनिवार्य है तथा अद्यतन सम्मति का प्रतिवर्ष नवीनीकरण करना भी आवश्यक है।
3. यह कि आपके उद्योग को बोर्ड द्वारा जल एवं वायु अधिनियमों के अंतर्गत स्थापना सम्मति आउटवर्ड कमांक 23794 दिनांक 24/02/2024 के माध्यम से जारी की गई है।
4. यह कि माननीय एन०जी०टी० द्वारा पारित आदेश से गठित संयुक्त दल द्वारा दिनांक 03/02/2026 को उद्योग का निरीक्षण किया गया।
5. यह कि उद्योग द्वारा स्थापना सम्मति के उपरांत बोर्ड से नियमानुसार वैध संचालन सम्मति प्राप्त किये बगैर उद्योग से उत्पादन कार्य किया जाना परिलक्षित हुआ है।

उपरोक्त तथ्यों के प्रकाश में आपके द्वारा जल एवं वायु अधिनियम का उलंघन किया गया है। अतः आपको सूचित किया जाता है कि आप पत्र जारी होने की सूची से 15 दिवस के भीतर कारण बताएं कि क्यों ना आपको जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा "33 क" एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा "31 क" के अन्तर्गत प्रदत्त शक्तियों का उपयोग करते हुए निम्नानुसार निर्देश जारी कर दिये जावें ?

निरंतर.....

1. यह कि, उद्योग की उत्पादन प्रक्रिया तत्काल बंद की जावे।
2. यह कि, म.प्र. पश्चिम क्षेत्र विद्युत वितरण कंपनी लि. बालाघाट द्वारा उद्योग की विद्युत सप्लाई बंद की जावे।

एतद् द्वारा आपको निर्देशित किया जाता है कि इस पत्र के जारी होने की तिथि से 15 दिवस के भीतर आवश्यक कार्यवाही करते हुए समुचित प्रमाणों के साथ अपना पक्ष लिखित/स्वयं उपस्थित होकर प्रस्तुत करें। निर्धारित समायावधि में निर्देशों का पालन सुनिश्चित ना होने पर एकतरफा कार्यवाही करते हुए बोर्ड द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा "33 क" एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा "31 क" के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए उपरोक्तानुसार निर्देश प्रवर्तित (जारी) कर दिए जावेंगे। जिसका संपूर्ण उत्तरदायित्व उद्योग संचालकों/प्रबंधकों का माना जावेगा।



(के0पी0सोनी)

क्षेत्रीय अधिकारी

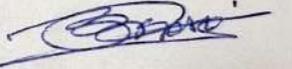
म0प्र0 प्रदूषण नियंत्रण बोर्ड

जबलपुर (म0प्र0)

पृ0कमांक—2139—/क्षे.का/प्रनिबो/2026,
प्रतिलिपि :-

जबलपुर, दिनांक—05/02/26

1. कलेक्टर महोदय, बालाघाट जिला बालाघाट की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
2. अनुविभागीय अधिकारी, राजस्व बालाघाट जिला बालाघाट की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. अधीक्षण यंत्री, ग्रामीण वृत्त, म0प्र0 पूर्व क्षेत्र विद्युत वितरण कंपनी, लिमिटेड, पावर हाउस कालोनी, मोती नगर बालाघाट जिला बालाघाट की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. गार्ड फाईल।



(के0पी0सोनी)

क्षेत्रीय अधिकारी

म0प्र0 प्रदूषण नियंत्रण बोर्ड

जबलपुर (म0प्र0)

प/क

Email

Legal Cell

JCR in OA 04-2026 (Milind Thakre vs State of MP & Ors.)

From : Legal Cell <legalcell.pcb@mp.gov.in> Tue, Feb 24, 2026 01:20 PM
Subject : JCR in OA 04-2026 (Milind Thakre vs State of MP & Ors.) 📎 1 attachment
To : dharam advocate33 <dharam.advocate33@gmail.com>, PS Forest
MP <psforest@mp.gov.in>, Collector Balaghat
<dmbalaghat@nic.in>, harnengt <harnengt@gmail.com>
Cc : parul bhadoria04 <parul.bhadoria04@gmail.com>, romppcbjbp
<romppcbjbp@rediffmail.com>

Madam/Sir

Please find enclosed the joint committee report dated 23.02.2026 filed on behalf of MP PCB in compliance of order dated 12.01.2026 passed by the Hon'ble NGT (CZ) in OA 04-2026 Milind Thakre vs State of MP & Ors. This mail may be treated as proof of service.

Regards

Legal Section
MP PCB

 **JCR of NGT OA 04-2026 (CZ) dated 23.02.2026.pdf**
4 MB
